

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/2013 (Pt.)/7455/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pranjal Das,
Special Judge, CBI & NIA,
Assam, Guwahati.

Dated Guwahati the ^{1st September} ~~August~~, 2022.

Sub: **Casual leave.**

Ref:- Letter No. SPL/CBI/01-20/426 dated 31.08.2022.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that your prayer for **casual leave on 31.08.2022**, has been granted. The Special Judge, Addl. CBI Court No.1, Guwahati and in his absence the Special Judge, Addl. CBI Court No.2, Guwahati and in his absence the Special Judge, Addl. CBI Court No.3, Guwahati would remain in charge of your Court and office, during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR(VIGILANCE)

Memo NO.HC.VII-87/2013 (Pt.)/7456-57-58-59 /A, dated 01.09.2022

Copy to :

1. The Special Judge, Addl. CBI Court No.1, Guwahati.
2. The Special Judge, Addl. CBI Court No.2, Guwahati.
3. The Special Judge, Addl. CBI Court No.3, Guwahati.
- ✓ 4. The Project Manager, Gauhati High Court.


JT. REGISTRAR(VIGILANCE)